

**REPORTS OF THE COMMITTEE  
ON PRIVATE MEMBERS' BILLS  
AND RESOLUTIONS**

**NINTH SESSION—SECOND LOK SABHA**

Fifty Third Report



**LOK SABHA SECRETARIAT  
NEW DELHI**

*December, 1959*

*Price 0.20 nP.*

## CONTENTS

	PAGE
1. Fifty-first Report	I
2. Fifty-second Report	3
3. Fifty-third Report	5
4. Fifty-fourth Report	8

COMMITTEE ON PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS

\*FIFTY-THIRD REPORT

(SECOND LOK SABHA)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee, present on their behalf, this their Fifty-third Report.

2. The Committee met on the 7th December, 1959 for—

- (1) Classification and Allocation of time for discussion of the Bills (*vide* Appendix I) under Rule 294(1) (b) and 294(1) (c) of the Rules of Procedure respectively.
- (2) Reclassification of the Charitable and Religious Trusts (Amendment) Bill (*Amendment of sections 3 and 4 and insertion of new sections 7A and 7B*) by Shri Ram Krishan Gupta.
- (3) Examination of the Constitution (Amendment) Bill (*Amendment of Article 343*) by Shri Chapalakanta Bhattacharyya under Rule 294(1) (a) of the Rules of Procedure.

3. The Members concerned had been invited to present before the Committee their views on their Bills. Sarvashri Hem Raj, S. N. Siddiah and Ram Krishan Gupta attended the sitting.

II. *Classification and allocation of time to Bills*

4. After considering all aspects of the Bills, the Committee placed all the 3 Bills in Category 'B' and allotted time for each of the Bills as shown in Appendix.

---

\*The following motion was moved by Shri Shraddhakar Supakar and was adopted by the House on the 11th December, 1959:—

“That this House agrees with the Fifty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th December, 1959.”

[L.S. Deb., dated the 11th December, 1959].

### III. Re-classification of Bill

5. The Committee then considered Shri Ram Krishan Gupta's request that the classification of his Bill, namely, Charitable and Religious Trusts (Amendment) Bill (*Amendment of sections 3 and 4 and insertion of new sections 7A and 7B*) be changed from category 'B' to category 'A'. The Bill had been placed in category 'B' by the Committee in their Fortieth Report (Second Lok Sabha).

After hearing the member incharge of the Bill and the representative of the Ministry of Law, the Committee agreed that the Bill might be placed in category 'A'.

### IV. Examination of the Constitution (Amendment) Bill (Amendment of article 343) by Shri Chapalakanta Bhattacharyya

6. The Committee postponed the consideration of the Bill to the next sitting.

### V. Recommendations

7. The Committee recommends—

- (i) that the classification and allocation of time to Bills by the Committee as shown in Appendix be agreed to by the Houses;
- (ii) that the original classification of the Charitable and Religious Trusts (Amendment) Bill (*Amendment of sections 3 and 4 and insertion of new sections 7A and 7B*) be changed from category 'B' to category 'A'.

NEW DELHI;

HUKAM SINGH.

*The 9th December, 1959.*

*Agrahayana 18, 1881 (Saka).*

APPENDIX

Sl. No.	Name of the Bill and the Member incharge	Bill No.	Category allotted	Time allowed by the Committee	Remarks
1	Indian Railways (Amendment) Bill ( <i>Amendment of sections 11 and 12</i> ) by Shri Hem Raj.	72 of 1959 ✓	B	2 hours	
2	Delimitation Commission (Amendment) Bill ( <i>Amendment of section 8</i> ) by Shri S. M. Siddiah.	71 of 1959	B	2½ hours	
3	Hindu Marriage (Amendment) Bill ( <i>Amendment of sections 5 and 24</i> ) by Shri Mulchand Dube.	73 of 1959	B	1½ hours	